

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/MP/2025 along with IA No. 109/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- Central tax (rate) dated 30.09.2021.

Petitioner : ReNew Solar Vihaan Private Limited (RSVPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **08.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Warich, Advocate, RSVPL
Ms. Ashabari Thakur, Advocate, RSVPL
Ms. Zoya Sheikh, Advocate, RSVPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Amartya A Sharan, Advocate, UPCL
Ms. Madhu Sharan, Advocate, UPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondents made detailed oral submissions and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their written submissions, if any, within two weeks with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

